

ITEM NO.8 Court 6 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6996/2021

(Arising out of impugned final judgment and order dated 07-09-2021 in ABA No. 1986/2021 passed by the High Court Of Judicature At Bombay)

GEHANA VASISHT ALIAS VANDANA RAVINDRA TIWARI Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA Respondent(s)

(FOR ADMISSION and I.R. and IA No.116277/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.116276/2021-EXEMPTION FROM FILING O.T.)

Date : 22-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Ajit Pravin Wagh, AOR
Mr. Abhishek Yende, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing C/C of the impugned judgment and exemption from filing O.T. are allowed.

Learned counsel for the petitioner submits that this is a third FIR of the same nature and the petitioner has already been in custody for 133 days in pursuance to the first two FIRs.

The main accused is already on bail.

Issue notice.

In the meantime, the petitioner be not arrested but shall cooperate with the investigation.

A copy of the order to accompany the notice.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)